

LAW FINDER

Technology Makes all the Difference

A solid Legal Database + Technology + Technique/Interface

Rest Assured the Technology used by Law Finder is not yet acquired by any Publisher in India



**Most Relevant
Legal Database
A Lawyer will
ever need:**

Database Inside Law Finder

Daily Updates

**Technology inside Law
Finder**

Simple and Fast Search

Case Management

Is the Case Overruled

LawFinderLive.com

BareActsLive.com

Author's Delight

**International Citations
Over 4 Million Citations
Constant R & D
Headnote is the Key to Search
Fully Formatted Judgements
Labels, Bookmarks & Notes
Frequently Cited Cases
Hyper Linking
Rare Law Books**



Over 4 Million Citations

Number of Law Reporters Publish in various States of India are churning out citations for over a hundred years reporting remarkable and landmark cases decided by brilliant brains in judiciary.

Law Finder is first to unify over 500 law journals into a combined database with over 4 million citations. The long list includes all National and State Law Reporters.

Law Finder includes law journals which are out of print i.e. not available with publishers any more and some of the journals are so rare that they are not available at any cost.

Some of the rare law reporters lost in the oblivion of History stand revived by Law Finder for the fact that the law reported by them still stands rock solid and is being followed by all Courts and Tribunals in India.

International Citations

International cases are routinely cited in Indian Courts. Law Finder has found out those international cases that have been referred to in Indian Courts and added them to the Database.

Hence only those international cases which are relevant in context of Indian law find place in Law Finder.

Law Finder has important cases decided by :

Supreme Court Of Bangladesh
Supreme Court Of Canada
Supreme Court Of Ceylon
Supreme Court Of Malaysia
Supreme Court Of New Zealand
Supreme Court Of Pakistan
Supreme Court Of Srilanka
Supreme Court Of United Kingdom
United States Supreme
Kings Bench Division
Queens Bench Division, England
Queens Bench Division, Canada



Supreme Court of India

Law Finder has the biggest collection of Reported Supreme Court cases starting from the year 1950. Most of the Supreme Court cases are reported in law Journals and not just single line orders picked up from Supreme Court website to inflate the numbers.

Any Supreme Court case reported in any prominent Indian Law Journal be a local, state journal or national law journal finds a place in Law Finder.

List of prominent Supreme Court journals that find place in Law Finder;

Apex Decisions

AIR Supreme Court

Criminal Appeals Reporter

Judgments Today

Law Herald Supreme Court

SCALE

Supreme Court Reports

Supreme Court Cases

Supreme Court Journal

Supreme Today

Supreme

Unreported Judgements (SC)

Recent Apex Judgements

Supreme Court cases

“99% Cases in Law Finder Database are Reported in Prominent National or State Law Journals.”



Approved by 3 States and UT Judiciary

Law Finder has been approved for and used by each and every Judicial Officer in the States of Delhi, Punjab and Haryana and Union Territory of Chandigarh Updated regularly for last 5 years with reported heavy usage among Judicial Officers.

Both Ubuntu and Window version of Law Finder are being used and regularly updated by the Punjab, Haryana and Chandigarh lower judiciary

Database Inside Law Finder

Solid and Vibrant Database

The core of Law Finder database is based on cases reported by Indian Law Journals over the period of 100 years.

What makes the Law Finder database fundamentally strong is the fact that 99% cases in Law Finder database are reported in law journals. Since only important cases get published in law journals, you can imagine the power of Law Finder database.

Law Finder has about 10,00,000 cases from over 400 Law

Journals and the Database is growing @ about 8 to 10 thousand cases every month.

Daily updates add freshly decided cases whereas monthly updates add cases from back volumes.

Dynamic Database

Law Finder database is not a static database it is still evolving. Entire database is re-organized every month not only with new and old cases but also with more Headnotes, more corrections, improvements and new hyperlinks.



Daily Updates

As Soon As Ready

Law Finder updates daily. The latest cases sourced from Supreme Court, High Courts and various Tribunals, Forums are uploaded as and when they are ready.

Supreme Court cases are added same day

Supreme Court cases can be tracked on daily basis and monthly basis with “Supreme Tracker”.

Majority of latest cases are uploaded with headnotes. In

last 12 months on the average 324 cases were added daily.

With citations from over 200 law journals adding up on your computer you save enormous money and hassle in subscriptions.

Major update every month

A major update is done every month that re-organises the entire database for optimised results.

Our team of editors is adding headnotes to old cases already added to Law Finder.

Technology Inside Law Finder

Law Finder brings you the latest State-of-the Art search technology not yet acquired by any law publisher in India.

Technology similar to the one by international search engines like google is used to give you the most relevant and accurate results. Not only that the search engine is pre configured for searching legal text the user does not have to learn any special search techniques.

Relevance Ranking

Law Finder when searches your query displays results in a very structured and scientific manner. The simple looking Hitlist results that have just been displayed after following a complex

algorithm based on frequency, density, length of the Judgment, proximity of query terms and date of decision etc.

There is no need for use of search operators like 'AND. .OR etc in the query. You do not have to type "quotes" around the phrase for exact search as all this is handled automatically by Law Finder. Fuzzy logic is in built for optimized results that are as close as possible to your search query.

Draft your own query in simple natural English or choose your own catch words and search for happy results.

Search is not limited to predefined list of phrases.

"Amazingly Fast Search Engine"

Constant R&D

User Friendly Interface

Based on user feedback the Law Finder software has been constantly updated and upgraded. Ask an old hand in Law Finder how the software looked and worked a few years ago.

Team of engineers is constantly working on software to improve search results and enhanced user experience by adding new features and tweaking the old ones.

Original Photo Prints.

Law Finder's generic prints are acceptable in most of the Courts, still to mitigate any doubt the Law Finder in many a cases offers Original Photo Prints for greater acceptability which look like a photocopy pages. This feature is available to online and off line users. Off line users however require internet connection for Original Photo Prints

Head Note is the Key to Best Results

You can search in any part of the Judgement but searching law in Head Notes more likely to land you closer to what you are looking for. You can try searching in text of the order also.

Majority of the judgements published in Law Finder are reported with headnotes and good headnotes prepared by qualified editors.*

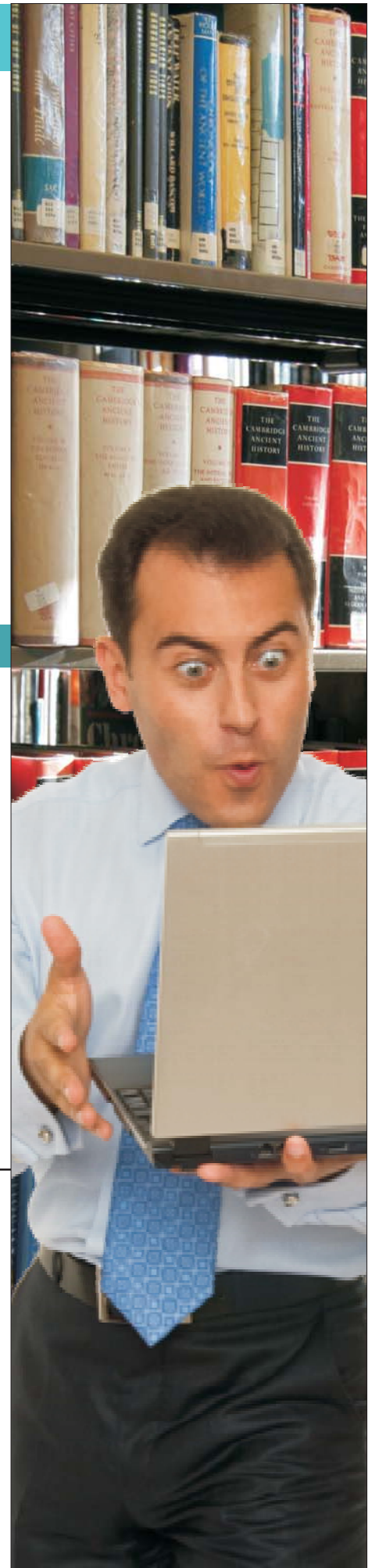
Not only this more and more Headnotes are being added every month to cases already published

in Law Finder without Headnotes.

This gives the Law Finder a clear edge in searching relevant Law Faster than any other Database available in the market.

Searching law in Headnotes is more likely to land you closer to what you are looking for.

Most of the new cases added by daily updations are with headnotes.



Simple & Fast Search



You have to use only simple English sentences or catch word and nothing else. Draft your own query in simple and natural English or choose your own catch words and search for happy results.

Search is not limited to predefined list of phrases.

Unexpected Ease of Searching

Law Finder is preconfigured for searching legal text with no need to learn any special search techniques.

Law Finder also has all the wild card operators like * and ? but you will not ever need them.

There is no need for use of search operators like 'AND', 'OR' etc in the query.

No need to type "quotes" around the phrase for exact search as all this is handled automatically by Law Finder. Fuzzy logic is built into every search for optimized results. The variants of most of the words are searched in single pass e.g. poison and poisonous will be searched in single pass. Special words are also searched in single pass e.g. Kapoor and Kapur.

Search by any Clue

You can search any judgment by any clue. You can make complex queries with unexpected ease

A judgment has several parts like Court, Judge, Advocates, Petitioner, Headnote Date of decision and body of the Judgement. With Law Finder you can not only search in any one part of the Judgement but make a combination of all the parts of judgment that too easily without learning any technology.

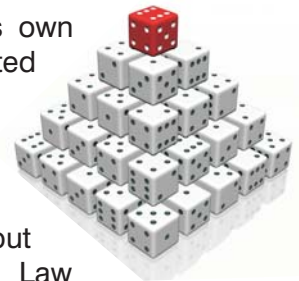
Citation Search Power

With over 3 million Indian and international citations that also include your State Law Journalist is more probable for you to find a citation with Law Finder than any other software. Citation search is simple and powerful.

You can search a citation even if you forget the volume only number or you can search by volumes something not possible with any other Software.

Doc Id Search

Doc Id is a Law Finders own citation which is now quoted by courts more frequently. Searching with Doc Id is extremely easy and fast. With Doc Id you can also share information about the Judgements in the Law Finder easily.

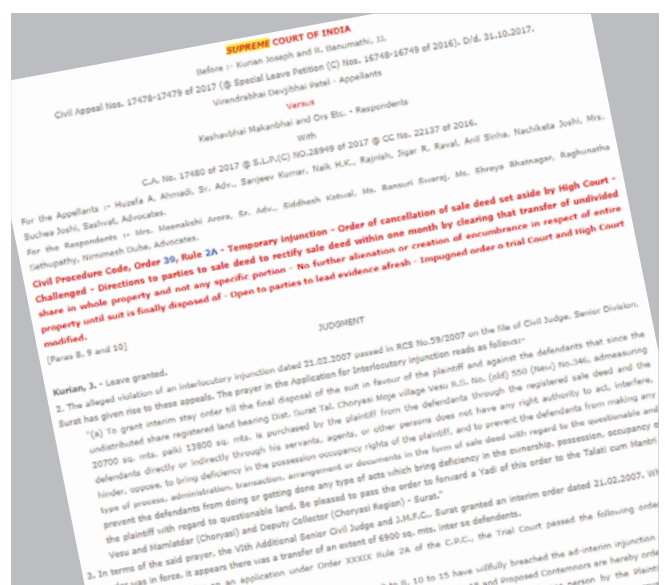


Searching within search is unlimited and extremely easy to use.

Fully Formatted Judgments

Great emphasis has been placed on formatting of judgments i.e. bold, italics, indents and alignments of the text are perfectly done for pleasant reading as is done in books. Proper formatting leads to better and quicker reading experience. It also helps in absorption of long judgments.

Proper formatting also gives you great looking prints.



Case Management



Whatever information you have searched with Law Finder needs to be managed for easy reference.

Of course you can not go back to paper and pencil. Law Finder provides easy to use tools so that the data you searched is not lost and you do not have to search again.

What do you do after you have searched the law you want? Actually a lot with Law Finder. You will like to keep all the data in your near vicinity and retrieve as and when required. Law Finder offers

Bookmarks, Labels and Notes. All of them are extremely easy to do. And the Data is portable from one computer to another.

Labels, Bookmarks and Notes

Bookmarks

You can bookmark any judgment with any name of your own choice, make sub-bookmarks to keep a bunch of cases together.



No limit on number of bookmarks you can have.

Retrieve the bookmarked judgments easily without having to search again.

Law Finder also has some very very important cases already bookmarked for you.

Labels

You can label the judgments like you do with books and paper slips. Labels help you classify the judgments like Important cases, favourable cases, cases on Hindu Law or whatever you feel. Let us say you would like your boss to read short listed



Red Label cases.

Use your unlimited imagination with 5 colors to classify cases and retrieve the labeled judgments any time at your will.

Notes

After you reading a long judgment you may like to write a short comment on the judgment so that when you come across same judgment again you should know what is it all about. Or you simply put a note like "Important judgment" may be say "para 7 is very interesting to read" something you did earlier on the page of book.



Extremely useful feature lets you write any short or long note on any judgment.

The Note will stick to the judgment and you can see it whenever you come across the judgment again from any search etc.

Your Data is Portable

Your data of Bookmarks, Labels and Notes is portable. It can be transferred from one computer to another easily with the help of a pendrive. So no problem in case you need to format your hard disk, your data will be intact. Also in case you upgrade to a new laptop, your Bookmarks, Labels and Notes can be easily ported to the new computer.



Is the case Over-Ruled ?



Whether a case is overruled or not is million dollar question which lurks the mind of Advocates and Judicial Officer alike especially when the case being cited is little old one. Citing an overruled case can be very embarrassing.

Law Finder has the biggest database of overruled and dissented cases no other publisher in India has. Original editorial work done by Law Finder editors have listed most of over ruled and dissented cases.

Background of an overruled case turns pink so

that you make no mistake. Not only this the overruling and overruled cases have been linked to gather with overruling text highlighted like in following example;

...this judgment does not lay down the law correctly and is hereby overruled accordingly etc.....

Similar story plays out where case is relied or followed.

The information about Overruled, Dissented and

Frequently Cited Cases



Never Miss an Important Case by an oversight

Frequently cited cases are important cases. Law Finder not only tells you how popular a judgment is but also let you know the latest face value of the judgement. Every judgment which has been cited gets Star Ranking on top of it. All the referring cases are linked to stars. By just a click on stars you get the list of cases where a judgment has been referred. The rendering interface may be little different for online version of Law Finder.

Hyper Linking



Hyperlinking makes navigation between the cases extremely easy.

One case depends on the other. Hyper linking simply connects all referred cases together for deeper and seamless navigation through the subject. Referred cases can be opened simply by click of mouse, you do not have to search them.

LAW FINDER Hyper Linking has integrated Supreme Court and High Court Cases on every subject making law research a lot easier.

Hyperlinks are updated every month. Whenever new and old cases are added it generates a lot of hyperlinks all of them are Hyperlinked as soon as possible.

86% Referred Cases are Hyper Linked

LawFinderLive.com

www.LawFinderLive.com is the online version of Law Finder. Both are like and identical twins with similar look and feel. Law Finder and www.LawFinderLive.com uses same Database and same search Technology. Interface is also similar hence you get same hitlist and same results for any search query online and offline.

LawFinderLive.com has an advantage of continuous any time updations. Whenever the cases are ready they are uploaded immediately and the newly added judgments start showing up in your results. Same day Supreme Court reporting.

Fast results and fast navigation of judgments. Onscreen help tips.

No user or password required for free access areas like Back to School and Articles

Free Access Areas @ LawFinderLive.com

Back to School

It some times helps to recall the basic law that you learnt at your Law School. Back to School has more than 1400 questions answered on 27 subjects. Back to School and Articles have free to assess that requires no login or password.

Subjects Covered by Back to School

Administrative Law, Arbitration Law, Company Law, Constitutional Law, Contract Law, Court Fee, Civil Procedure Code, Criminal Procedure Code, Easements Act, Equity, Evidence Act, Hindu Law, Public International Law & Human Rights,



Indian Penal Code, Jurisprudence, Labour Law, Limitation Act, Mohammedan Law, Negotiable Instruments Act, Partnership Act, Transfer of Property Act, Registration Act, Sale of Goods, Specific Relief, Law of Torts, Law of Trust,

“Law Finder Uses Same Technology in Online and CD Version for Same Results, Similar Experience, Look and Feel.”

Digitizing Rare Law Books

Law Finder has taken lead in digitizing old and rare Indian Law Reports.

Pioneering effort done by Law Finder in making available rare law journals to legal fraternity is helping everyone including rival publishers.

The work is still in progress and going on with the help of sophisticated equipment and trained operators



BareActsLive.com

More than 4000 central Bare Acts and Rules that are amended daily as soon after the relevant notification is available.

Amendments are inserted at the right place. International Treaties and Conventions to which India is signatory.

Law Commission Reports form Report No1 to date.

BareActsLive.com is also building on State Acts and Rules with amendments.

Daily Amended - Always Free

Author's Delight



Considering that entire Law Library is available at single place with citations the Law Finder has become author's delight. The searching is easy by any topic, copy and paste also extremely easy, many renowned author's are using Law Finder to write commentaries and research papers.



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